

**Warrant of Possession under Order XXI, Rules 35 and 36 of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay.

Whereas by a decree of this Court passed in the above suit on the ..... day of ..... 19 , it was ordered that

This is therefore to command you to deliver upto the said plaintiff possession of so much of the said property as is now in the occupancy of the defendant or other person bound by the decree and if need be to remove the said defendant or such other person if he refuses to vacate the same and as to so much thereof as may be in the occupancy of a tenant or other person entitled to occupy the same and not bound by the decree to relinquish such occupancy, to make delivery thereof by serving a notice in writing, containing the substance of the said decree, on each occupant, but if the occupant cannot be found then by affixing a copy of this warrant in some conspicuous place of the said property, and proclaiming to the occupant by beat of drum or in such other mode as is customary, at some convenient place the substance of the decree in regard to the said property;

And this is further to command you to attach and sell so much of the movable property of the said defendant as may be necessary for realising the costs of execution of this warrant as noted in the margin hereof and the costs of such attachment and sale, if any, and to pay the sum so realised to the judgment-creditor or to his Advocate on record; And this is lastly to command you that you return this warrant on or before the ..... day of ..... 19 with an endorsement certifying the date on and the manner in which it has been executed or the reason why it has not been executed.

Witness ....., Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....